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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**IA 404/2017 with T.P No. 96/58-59,397-398/NCLT/AHM/2016 (New)  
C.P. No. 42/58-59,397-398/CLB/MB/2015 (Old)**

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.12.2017**

Name of the Company: Peter Leonidas & Anr.  
V/s  
Soma Tech Pvt. Ltd. & Ors.

Section of the Companies Act: Section 58-59 (2013) and Section 397-398 of  
the Companies Act, 1956;

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	NAVIN PAHWA WITH RITU SHAH	SR. ADV ADV.		
2.	FOR THAKKAR AND PAHWA.			
3.	Rushabh H. Shah	Advocate	Respondent No. 3-4	
4.	Rohan A. Shah	<u>ORDER</u>	Resp. No. 2	
5.	Learned Advocate Mr. Siddharth Sinha	Adv.	Learned Advocate Mr. J Sagar present for Applicant.	

Learned Advocate Mr. Navin Pahwa with Learned Advocate Ms. Ritu Shah present for Respondent No.1 Learned Advocate Mr. Rohan Shah present for Respondent No.2. Learned Advocate Mr. Rushabh Shah present for Respondents No. 3 and 4 in IA 404/2017.

This application is filed seeking withdrawal of CP 42/2015 on the ground that settlement took place between petitioners and Respondents.

Respondents counsel represented no objections.

Heard arguments of Learned Counsel for Applicant and Learned Counsel for Respondent.

Permission granted.

Application is disposed of accordingly.

**MANORAMA KUMARI**  
**MEMBER JUDICIAL**

Dated this the 12th day of December, 2017.

**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**